GOVERNMENT OF INDIA PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2870 ANSWERED ON:29.08.2012 ADMINISTRATIVE REFORMS Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether a conference on Administrative Reforms in the country was held in the recent past;

(b) if so, the details of the agenda of the said conference discussed during the said conference;

(c) the aims and objectives of the said conference;

(d) the details of the experience shared by various States in the field of reforms/ initiatives taken by them to improve the public service delivery, transparency, accountability, etc.;

(e) the details of the suggestions made to improve such reforms; and

(f) the decisions taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a): Yes, Madam. The fourth Conference of Secretaries of Administrative Reforms of all States and Union Territories was held on 16.07.2012 at New Delhi.

(b): The agenda items of the Conference, inter alia, were (i) a panel discussion on the "Role of District Collectors in the Changing Times", and (ii) presentations by Secretaries of Administrative Reforms of States/Union Territories on administrative reforms in their respective States.

(c): The conference aims to create a national platform to share the experiences of the states/union territories in the field of reforms/initiatives undertaken by them to improve public service delivery, make the administration effective, transparent and accountable and to make the administration citizen friendly.

(d): The experiences of various State/ Union Territory Governments on the topics annexed were shared during the Conference.

(e) & (f): The Conference provided a forum for sharing of experiences and discussing the constraints faced in implementation of various initiatives for administrative reforms. The suggestions received from various participants were taken note of for dissemination to the State/Union Territory governments, as per the mandate of the Department of Administrative Reforms and Public Grievances.